

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1347/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES: Punjab National Bank  
V/s.  
Vandana Energy & Steels Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
39	Aditi Galagali	Advocate for Petitioner i/b. MDDA Partners	<i>Aditi Galagali</i>

ORDER

CP No. 1347/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner having stated that this date of hearing intimation not informed to the Corporate Debtor, the Petitioner's Counsel is hereby directed to intimate the next date of hearing to the Corporate Debtor and file proof of service for the intimation.

List this matter for hearing on 25.09.2017.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)